

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. †2144
TO BE ANSWERED ON 02.08.2021**

Fake Universities

**†2144. SHRI SUMEDHANAND SARASWATI:
SHRI P.C. MOHAN:
SHRI BALAK NATH:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has taken note that many fake/non-recognised universities are running in the country;
- (b) if so, the details thereof, State-wise including Rajasthan;
- (c) the action taken or proposed to be taken by the Government against the operators of such Universities and the time by when these Universities can be closed completely?

**ANSWER
MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)**

(a) & (b): Based on the complaints received from the students, parents, general public and also through electronic print media, University Grants Commission (UGC) has declared 24 self styled institutes as fake universities. Besides, 2 more institutes namely Bhartiya Shiksha Parishad, Lucknow, UP and Indian Institute of Planning and Management (IIPM), Qutub Enclave, New Delhi are also found functioning in violation of the UGC Act, 1956. The matters of Bhartiya Shiksha Parishad, Lucknow and IIPM, New Delhi are sub-judice in the Court. The State-wise details of fake universities are available on UGC's website www.ugc.ac.in.

(c): UGC has mentioned that the following steps are taken against these fake/non-recognised universities, from time to time:

- i. The UGC issues Public Notices about the list of fake universities/institutes in National Hindi and English Newspapers.
- ii. The UGC writes letters to State Chief Secretaries, Education Secretaries and Principal Secretaries to take action against fake universities/institutes of located in their jurisdiction.
- iii. Show Cause Notices/Warning Notices are issued to the unauthorized institutes awarding invalid degrees when any self styled institution is found/noticed functioning in violation of the UGC Act, 1956.
